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MCRC-35349-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 13th OF SEPTEMBER, 2024MISC. CRIMINAL CASE No. 35349 of 2024*VISHAL**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Suraj Sharma - Advocate for the applicant.

Shri Anirudh Malpani - GA for respondent/State.

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ORDER

1. This third application under Section 439 of Cr.P.C. has been filed for grant of bail.

2. The applicant is in jail from 25.2.2022 in connection with Crime No.121/2022 registered at Police Station - Malharganj, Indore for offence under Section 306, 176, 201, 506 & 34 of IPC.

3. The first application was rejected by a Coordinate Bench of this Court on merits. The second application was withdrawn after arguing for some time. The Hon'ble Judge who had dismissed the previous applications has been transferred, therefore, the present application has been listed before this Court.

4. The allegations are that the applicant and co-accused Sumit Verma brought dead body of the deceased to the house of deceased and suggested that she has committed suicide but ultimately it was found that she was



killed. The witnesses are being examined and they have supported the prosecution case. Accordingly no changed circumstances could be pointed out by counsel for the applicant.

5. Accordingly, the application fails and is hereby **dismissed**.

(G. S. AHLUWALIA)
JUDGE

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